New Delhi, dated the 06.06.16

Subject:-Weekly Report in respect of important developments in CBEC for the week – 30.05.16 to 03.06.16 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 30.05.16 to 03.06.16.

1. Legislative Changes:-
   - Notification No. 21/2016-Cus (ADD), dated 31.05.2016 has been issued to impose anti-dumping duty on ‘Dichloromethane (Methylene Chloride)’ of all types {tariff item 2903 12 00}, originating in or exported from People’s Republic of China or Russia, for a period of five years (unless revoked, superseded or amended earlier), from the date of imposition of the provisional anti-dumping duty i.e. from the 08th of the December, 2015.
   - Notification No. 22/2016-Cus(ADD), dated 31.05.2016 has been issued to impose definitive anti-dumping duty on ‘Methyl Acetoacetate’, originating in or exported from USA or China PR, for a period of five years (unless revoked, superseded or amended earlier).
   - Notification No. 36/2016-Customs dated 01.06.2016 has been issued to amend various customs Notifications pertaining to EP Schemes to include ICDs Hosur and Nattakkam.
   - Notification No. 79/2016-Cus(N.T.) dated 31.05.2016 issued to appoint Common Adjudicating Authority.

2. Any Circular/Instruction:-
   - Instruction vide F.No. B-1/19/2016-TRU, dated 31.05.2016 has been issued to specify that certain amendments made in the Union Budget 2016-17 have come into force from the date when the Finance Bill, 2016 received the assent of the President of India. As a result, these amendments have come into effect from 14.05.2016. These include Notification Nos. 13/2016-ST, 14/2016-ST and certain entries in Notification Nos. 9/2016-ST and 10/2016-ST, all dated 1.3.2016.

(Hemambika R. Priya)
Commissioner (Coordination)

1. Chairman, CBEC
2. Member (Central Excise)
3. Member (Admn.)
4. Member (Budget)
5. Member (Legal & IT)
6. Member (Customs)
7. Member (TPS/ST/GST)

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